

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.104
CP(IB) 723 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Key Associates

.....**Applicant**

V/s

Manpasand Beverages Ltd

.....**Respondent**

Order delivered on: 27/10/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Abhishek Devgan, Adv.

For the Respondent : Mr. Jaimin Dave, Adv. a/w. Ms. Hirva Dave, Adv.

ORDER

Today before us an order dated 14.09.2023 of the Hon'ble NCLAT was placed passed against the order of CIRP passed by this Bench in CP (IB) 847. Learned Counsel for the respondent states that they have made the necessary compliance by depositing a sum of Rs.36,11,237/- by way of fix deposit. As per order of the Hon'ble NCLAT, it is further stated that the said appeal is now listed for hearing on 28.11.2023. The stay in the order of CIRP passed by this Bench in CP (IB) 847 is still operative.

In view of the same, this matter is deferred to be re-listed for hearing on 04.12.2023.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)